

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1833

ANSWERED ON:16.12.2013

VIOLATIONS OF GREEN NORMS

Rao Shri Konakalla Narayana;Rao Shri Nama Nageswara;Rathod Shri Ramesh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether large scale violations of environmental norms and illegal constructions including farm houses have been reported in the Aravali region and sale of lands around Mengar in Faridabad and Gurgaon in Haryana;
- (b) if so, the details thereof;
- (c) whether the Government has inquired into the violation of green norms in the said regions;
- (d) if so, the details thereof along with the details of penal action taken against the violators and if not, the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to check flouting of green norms and preservation of flora and fauna in the said regions?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) Yes Sir.

(b) to (e) The Central Government issued the Aravalli Notification, 1992 thereby prohibiting certain processes and operations in the specified areas of the Aravalli range. As per the Notification dated 29th November, 1999 any person desirous of undertaking any of the activities mentioned in the Aravalli Notification, 1992 shall seek requisite clearance by submitting an application to the concerned State Government.

As per the information provided by the Government of Haryana, number of cases of violations such as illegal construction of farmhouses etc. have been observed in the State. Haryana State Pollution Control Board (HSPCB) has identified 557 nos. of violations by the project proponents/individuals for starting construction activities without the requisite clearance. Prosecution cases have been launched against 380 such violators in the Special Environment Court at Faridabad.